

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1250
ANSWERED ON:02.08.2010
EXPLOITATION OF CONTRACT WORKERS BY OIL COMPANIES
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details regarding complaints of exploitation and violation of various labour laws including Minimum Wages Act, 1948 in respect of contract labourers and casual labourers engaged in Oil and Natural Gas Limited (ONGC) and other oil companies received during each of the last three years and the current year, State-wise and company-wise;
- (b) the action taken thereon by the concerned Labour Commissioner;
- (c) the steps taken by the Government to ensure compliance of various labour laws by ONGC and other Oil companies; and
- (d) the details of minimum wages fixed by the Government in those sectors come under Central Sphere, sector-wise?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (d): As per Annexure.